

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:557
ANSWERED ON:02.12.2015
Sub-letting of Government Accommodation
Gautam Shri Satish Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

Will the Minister of Urban Development be pleased to state :

(a) Whether the Government has taken note of sub-letting of Government accommodation/ quarters by the allottees in various colonies including in Sarojini Nagar and R.K.Puram, New Delhi;

(b) If so, the details thereof; and

(c) The action taken/being taken by the Government against such allottees ?

Answer

THE MINISTER OF STATE FOR URBAN DEVELOPMENT
(SHRI BABUL SUPRIYO)

(a) & (b) : Instances of subletting of Government accommodation/quarter in various colonies including Sarojini Nagar and R.K.Puram have come to notice from time to time. During the year 2015, 114 officials were issued 'show cause notices' in Sarojini Nagar and R.K.Puram area. After detailed enquiry on the proven charges of subletting. Allotment of 63 officials were cancelled. A total of 80 officials inclusive of the 63 were debarred from future allotment of government accommodation.

(c) : Action against allottees found subletting government accommodation is as per SR 317B-20 & 21. Penalty on such officials includes initiation of disciplinary proceedings, debarment from future allotment of government allotment and imposition of damage rates.

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